

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.233/2018

This the 11th day of June, 2018

Shri Punamchand S. Parmar
S/o. Saboorbhai Parmar
Aged 56 years
Ex.Khalasi under YS/PL
R.O. : Soham Appartment, Patel Falia, Sakhi Road,
District : Dahod Applicant

(Advocate : Ms. S.S.Chaturvedi)

1. Union of India
Notice to be served through General Manager
Western Railway, Churchgate, Mumbai 400 020.
2. Assistant Works Manager
Western Railway, Coach Workshop, N.M.Joshi Marg,
Lower Parel, Mumbai 400 013.
3. Chief Works Manager
Western Railway, Coach Workshop, N.M.Joshi Marg,
Lower Parel, Mumbai 400 013. Respondents

O R D E R – ORAL

Per : Hon'ble Shri Jayesh V. Bhairavia, Member (J)

Heard Ms. S.S.Chaturvedi, learned counsel for the applicant.

2. In the present OA, the applicant has claimed for compassionate allowance from the respondent department. In

response to his application, the respondents vide their letter dated 15.5.2017 informed the applicant to supply and submit the necessary documents for consideration of his claim. In response to it, the applicant had submitted the requisite documents vide his letter dated 06.06.2017. Thereafter, the notice was also issued to the respondents, however, yet his claim is not considered till date. Learned counsel for the applicant, Ms.S.S.Chaturvedi submits that the applicant will be satisfied, if appropriate direction be issued to the respondents for considering his pending application/ claim for compassionate allowance.

3. In view of the above stated fact, it is proper to direct the respondents to consider the pending representation/ claim of the applicant for compassionate allowance in accordance with the existing rules and policy within three months from the date of receipt of a copy of this order.

4. In the light of the above, the OA is disposed of. No order as to costs.

(J.V.Bhairavia)
Member (J)

Nk